<u>Serial No. 01</u> <u>Daily Supplementary List</u>

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

OWP No. 385/2003

Farooq Ahmad Parra

..... Appellant(s)

Through: - *None*.

V/s

Oriental Insurance Co. Ltd.

..... Respondent(s)

Through: - *None*.

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge (On Video Conference from Srinagar Wing) Hon'ble Mr Justice Rajnesh Oswal, Judge (On Video Conference from Jammu Wing)

ORDER 15.06.2020

On the last date of hearing i.e. 11.06.2020, when Mr N.H. Khuroo, learned counsel for the respondents appeared, this Court passed the following order;

"Neither petitioner nor his counsel is present. Same was the position on three previous hearings i.e. 08.03.2019, 08.07.2019 and 12.09.2019. Seemingly, the petitioner has lost interest the instant case. In that backdrop, We were about to dismiss this writ petition but in the interest of justice, We give one more opportunity to the petitioner and his counsel to appear before the Court on the next date of hearing, failing which, the writ petition will be dismissed.

List on Monday, the 15th of June, 2020.

Registry to send copy of this order to the learned counsel for the parties through e-mail."

Today also neither parties nor their counsel appeared. seemingly, the parties and their counsel have lost interest in prosecuting the instant case. That

being so, the instant writ petition shall stand *dismissed* for want of prosecution. Interim direction, if any, shall stand vacated.

(Rajnesh Oswal) Judge (Ali Mohammad Magrey) Judge

SRINAGAR: 15.06.2020 "Hamid"



